

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-1362/PB/2018

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs.

M/s. Jyoti Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 24.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent/Corporate Debtor :Ms. Varnali Purohit, Adv. for R1 in IA No. 2488/2023, Mr. Saurabh Kalia, Mr. Rahul Ahuja and Ms. Aastha Agarwal, Advs. for ICICI Bank in IA/4934/2022. Mr. Tanmay Cheema, Adv. in IA/873/2021.

For the ICICI Bank :Mr. Ujjwal Sharma, Proxy Counsel and Mr. Chandrashekhar A. Chakalabbi, Advs. in IA/4934/2022.

For the RP :Mr. Vinod Kr. Chaurasia and Mr. Shivam Pal, Advs.

ORDER

IA/4934/2022

Heard Mr. Vinod Chaurasia, Ld. Advocate appearing for the RP.

We have heard Mr. Saurabh Kalia, Ld. Advocate appearing for the Applicant. Mr. Saurabh Kalia, Ld. Advocate submitted that OTS proposal has been submitted to the ICICI Bank, Syndicate Bank and Indian Overseas Bank and it is under consideration. Mr. Ujjwal Sharma, Proxy Counsel appeared for

the ICICI Bank. None appeared for the Syndicate Bank and Indian Overseas Bank even though notice was issued and notices have been served on these Banks.

Issue fresh notice to the Syndicate Bank and Indian Overseas Bank. The Applicants are directed to serve and file affidavit of service within one week. The Court Officer is also directed to send e-notice to the Syndicate Bank and Indian Overseas Bank on 06.06.2023. **Dasti** permitted.

List the matter along with other IAs on **10.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd-/
(Bachu Venkat Balaram Das)
Member (J)